NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 09/08/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/239/ (IB)/2017

NAME OF THE PETITIONER(S)

: WUHAN RESEARCH INSTITUTE OF POSTS & TELECOM

NAME OF THE RESPONDENT(S)

: HTL LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

M. SELVARAJAN S. Sai Prusud In Sai Ranj Assendis

ORDER

Counsels for both the parties present. Counsel for Respondent submitted that steps have been taken to settle the outstanding debt of the Operational Creditor for which he prayed for time on the ground that the Corporate Debtor is housed in China. The reason is genuine and therefore four weeks' time is enlarged with the condition to file the schedule of payment provided the settlement is reaches between the parties. Put up on 08.09.2017 at 10.30 A.M.

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(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL) ghk

(CH. MOHD. SHARIEF/TARIO) MEMBER (JUDICIAL)